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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 11/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017**

Name of the Company: **Vasanti Petro Chem Ltd.**  
V/s.  
**Anil Ltd.**

Section of the Companies Act: **Section 7 of the Insolvency and Bankruptcy  
Code**

| <b>S.NO.</b> | <b>NAME (CAPITAL LETTERS)</b> | <b>DESIGNATION</b>      | <b>REPRESENTATION</b> | <b>SIGNATURE</b>  |
|--------------|-------------------------------|-------------------------|-----------------------|---|
| 1.           | ARJUN R. SHETH                | ADVOCATE<br>& SOLICITOR | FINANCIAL<br>CREDITOR |  |
| 2.           |                               |                         |                       |   |

**ORDER**

Learned Advocate Mr. Arjun Sheth present for Financial Creditor/ Applicant. None present for Corporate Debtor.

Heard Learned Counsel for petitioner.

Learned Counsel for Petitioner stated that the notice sent to corporate debtor has not been served and it is under return. The petitioner is directed to serve the copy of the petition along with its annexures and copy of this order on the Respondent Corporate Debtor and file proof of service.

List the matter on 03.05.2017. for hearing on admission.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 1st day of May, 2017.